GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1093

TO BE ANSWERED ON 05.12.2025

ADOPTION OF COUNSELLING SERVICES

1093. SHRI B K PARTHASARATHI:

Will the Minister of *Women and Child Development* be pleased to state:

- (a) whether the Government maintains any data regarding the number of adoption counsellors empanelled in the country;
- (b) if so, the details thereof, State-wise and district-wise in Andhra Pradesh;
- (c) whether the Government is monitoring State adoption agencies providing pre/post adoption counselling services;
- (d) if so, the details thereof along with the number of such counselling services provided during the last three years, State-wise;
- (e) whether the Government is providing training assistance to counsellors to enable them in creating a child-friendly/emotionally supportive adoption ecosystem, if so, the details thereof indicating the number of counsellors trained, State-wise; and
- (f) whether the Government is providing financial assistance to State adoption agencies to strengthen their infrastructure, if so, the details of the funds allocated, disbursed/utilized, State-wise and year-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

(a) to (e): Section 68 of the Juvenile Justice (Care and Protection of Children) Act, 2015 designates the Central Adoption Resource Authority (CARA) as the statutory body responsible for promoting, regulating, and monitoring adoption of orphaned, abandoned, and surrendered children in India.

CARA, as the central regulatory body, oversees and monitors the functioning of all SARA and Specialised Adoption Agencies (SAAs), including the delivery of pre- and post-adoption counselling, reviews and inspections. SARAs act as the State-level nodal agencies that supervise SAAs, and ensure counsellors are in place and functioning.

CARA conducts national-level training and capacity-building programmes for counsellors and adoption staff, while SARAs organise State-level training and ensure the implementation of CARA's guidelines to create a child-friendly and supportive adoption ecosystem.

However, CARA does not maintain any State-wise and district-wise database of empanelled adoption counsellors, number of counselling services and list of trained counsellors.

(f): This Ministry is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya', through the State and Union Territory Governments to deliver various services for Children in Need of Care and Protection (CNCP) as well as Children in Conflict with Law (CCL). These services include Institutional Care and Non-Institutional Care. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under non-institutional care, support is provided to the children through Sponsorship, Foster Care, Adoption and After Care.

For improving quality of child care in Child Care Institutions (CCIs) including Specialised Adoption Agencies (SAAs), this Ministry releases funds to States and Union Territories governments under Mission Vatsalya. The State-wise details of funds released under Mission Vatsalya during FY 2024-25 are at **Annexure.**

ANNEXURE REFERRED TO IN REPLY TO PART (F) OF THE LOK SABHA UNSTARRED QUESTION NO. 1093 FOR ANSWER ON 05.12.2025 BY SHRI B K PARTHASARATHI REGARDING ADOPTION OF COUNSELLING SERVICES

State-wise funds released under Mission Vatsalya Scheme for FY 2024-25

(Rs. in crores)

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S. No.	Name of the State	FY 2024-25
1	Andhra Pradesh	44.03
2	Arunachal Pradesh	5.32
3	Assam	31.39
4	Bihar	53.35
5	Chhattisgarh	39.10
6	Goa	5.14
7	Gujarat	19.50
8	Haryana	6.40
9	Himachal Pradesh	37.68
10	Jammu & Kashmir	44.75
11	Jharkhand	18.73
12	Karnataka	86.48
13	Kerala	12.03
14	Madhya Pradesh	117.24
15	Maharashtra	144.97
16	Manipur	68.15
17	Meghalaya	22.30
18	Mizoram	37.06
19	Nagaland	33.92
20	Orissa	68.83
21	Punjab	14.76
22	Rajasthan	74.98
23	Sikkim	16.21
24	Tamil Nadu	122.82
25	Telangana	36.97
26	Tripura	19.23
27	Uttar Pradesh	92.05
28	Uttarakhand	14.49
29	West Bengal	70.18
30	Andaman & Nicobar Island	3.13
31	Chandigarh	7.59
32	Dadra & Nagar Haveli and Daman & Diu	
33	Delhi	7.62
34	Lakshadweep	0.00
35	Ladakh	3.81
36	Puducherry	4.17
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